

# Inspiration For Creativity And Art Through Eye Of The Tiger

## These Tribal Artists Seek To Give A Message Of Co-Existence

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**New Delhi:** Countering the perception that tigers as a species can only evoke fear, tribal artists, who live in and around tiger reserves, are here in Delhi to tell a story of how the majestic beast, revered by many as "Baghdev" in their culture, is an inspiration for creativity that finds expression in art and gives a strong message for harmonious co-existence as the essence of sustainable development.

To build on the message of conservation, 15 tribal artists, including 12 living within the ecosystem of tiger reserves, will be joining the prestigious 'Artists-In-Residence' programme

at the Rashtrapati Bhawan, starting Monday, where they will create artworks to tell the story of co-existence. Their creations will be presented to President Droupadi Murmu on Oct 29.

These artists have come from areas in and around the Jim Corbett National Park in Uttarakhand, the Kanha and Satpura in Madhya Pradesh, the Nawegaon Nagzira and Melghat in Maharashtra, the Indravati National Park in Chhattisgarh, Similipal in Odisha, the Kawal Tiger Reserve in Telangana, and Dampa in Mizoram.

'Artists-in-Residence', launched in Dec 2013 by the then President Pranab Mukherjee, offers an opportunity for writers and artists to im-

merse themselves in the life of the Rashtrapati Bhawan. It also aims to foster an environment that inspires creative thinking and rejuvenates artistic expression.

These 15 artists have been drawn from among 49, including tribals and other forest dwellers, whose artworks were showcased at an exhibition at the India Habitat Centre from Oct 17-20. They brought forth stories of what the tiger symbolizes in tribal folklore, traditions, and culture. The exhibition "Silent Conversation: From Margins to the Centre" was organised by the National Tiger Conservation Authority and non-profit Sankala Foundation that works on sustainable development. It was supported

by the National Human Rights Commission (NHRC) and the International Big Cat Alliance.

Stories of interface of humans and nature were spread over canvases of 200 paintings and 100 art pieces of artists who live in and around 22 tiger reserves spread across states like Madhya Pradesh, Uttarakhand, Rajasthan, Maharashtra, Chhattisgarh, Jharkhand, Odisha, Telangana, Arunachal Pradesh, and Mizoram.

A striking painting by Gural Singh Baghel from the Indravati Tiger Reserve depicts the culture of the Abujhmadia tribal community. It celebrates the relationship between the tiger and local hero "Tiger Boy Chendru", known for his courage. In another soft portrayal, artist Arachand Soren from the Similipal Tiger Reserve shows a tigress named Khairi playing with humans. Artist Minakshi Khati from the Jim Corbett Tiger Reserve area pays tribute to the tiger of Kumaon in colourful Aipan motifs to bring out its features of strength.

These artists will be part of the 'Artists-In-Residence' programme. According to Sankala Foundation by Sunday evening over 100 paintings in the exhibition were sold and many more reserved by buyers, including not just connoisseurs of art, but also embassies and govt offices that wish to showcase stories of conservation. "Proceeds will be directly credited to accounts of artisans," the foundation said.

NHRC secretary general Bharat Lal highlighted that tribal communities live in a symbiotic relationship between humans and nature, and promote the "conservation ethos". "This relationship has been brought to cities through the works of art and is expected to introduce the youth to the concept of conservation," he added.

According to govt data shared by Sankala Foundation, as per the 2011 Census, there are over 1,70,000 villages in India located close to forested areas, and as per the India State of Forest Report 2021, more than 300 million people are dependent on forests for their livelihood.





# NHRC seeks report on unsafe transport of school students

**STATESMAN NEWS SERVICE**

BALASORE, 20 OCTOBER:

The National Human Rights Commission (NHRC) has sought for detailed report from the District Collector and the SP, Bhadrak on the violation of prevailing policy that ensures safe transportation of students in the State eschewing any probable mishap due to lack of safety measures on the vehicles been used to ply the students

Monitoring a petition filed by Radhakanta Tripathy, human rights lawyer, the NHRC passed the order and sought for detailed report within six weeks.

Tripathy has quoted some incidents of road accidents of students due to lack of

safety and security measures in Bhadrak District of Odisha. He has requested immediate intervention and swift action into the incident due to which Mr. Lipipuspa Barik and eight other students of Santhapara Adarsha Vidyalaya, Tihidi, Bhadrak serious injured due to risky commutation to school on 3 August 2024.

In furtherance, a report was received from SP, Bhadrak in September submitting that factual enquiry in the matter was conducted through SDPO, Chandabali. It was revealed that the parents of eight students of Adarsha Vidyalaya, Santhapara under PS Pirahat, Bhadrak, had engaged an auto for carrying their children to the said school. On 3 August, while returning from the school, the said auto dashed

against a Tata Magic van parked at the side of the road. In the said accident, one child namely Lipi Puspa Barik (13) sustained fracture on her leg and other students namely: Beshu Nanda (13), Nandini Ghadei (14), Sadashic Sahoo (12), Priyansee Mohanty (11), Subham Majhi (13 ys), Sushreemayee Sahoo (13) sustained minor injury. In this connection a PS Pirahat was registered u/s 281/125(A)/125(B)/ BNS against the driver of the auto rickshaw namely, Biswaranjan Mishra.

The NHRC directed the District Magistrate, Bhadrak, Odisha, and the SP, Bhadrak, Odisha, to ensure the needful action and submit the action taken report to the Commission.

## **Tripura MLA writes to NHRC, DGP demanding arrest of OC on custodial death**

<https://www.indiatodayne.in/tripura/story/tripura-mla-writes-to-nhrc-dgp-demanding-arrest-of-oc-on-custodial-death-1108749-2024-10-20>

Tipra Motha MLA Ranjit Debbarma on Sunday, October 20 wrote a letter to the National Human Right Commission, Tripura DGP and Tripura State Human Right Commission requesting for proper legal action against the involved police officials including the arrest of Officer-In-Charge in the custodial death after being tortured and an enquiry of all the cases where proper medication not awarded to the arrested persons in police stations in the whole state of Tripura for a period of last two months.

Tanmoy Chakraborty Oct 20, 2024, Updated Oct 20, 2024, 7:14 PM IST

Tipra Motha MLA Ranjit Debbarma on Sunday, October 20 wrote a letter to the National Human Right Commission, Tripura DGP and Tripura State Human Right Commission requesting for proper legal action against the involved police officials including the arrest of Officer-In-Charge in the custodial death after being tortured and an enquiry of all the cases where proper medication not awarded to the arrested persons in police stations in the wole state of Tripura for a period of last two months.

On October 13, Tripura Police arrested Badal Tripura in connection with a theft case. He died at home on October 16, allegedly after being tortured by police inside the lockup.

In the letter, the Tipra Motha legislature said claimed that there are many instances of police harassment, torture, assault persisting inside police stations of Tripura. Even, proper medical attention not is being awarded to the arrested persons ignoring the specific guidelines of the Supreme Court of India.

“Resultantly the injured persons subsequently facing tremendous physical problems including permanent deformity of their respective body. Most of the cases, the all instances are being happening with the direct and indirect knowledge and instigation of the respective Officer-In-Charges of the Police Stations. It is observed that in almost all the cases the Officer-In-Charge of the police station escaped from the ambit of punishment under law in this State of Tripura”, the letter reads.

He said that most alarming issue is that the feelings of the non-Gazetted Police Officers and Staffs started to think that the Gazetted Police Officers is being saved from the hands of punishment under law.

“It is quite absurd to believe that the whole episode of torture on Tiprasa Youth Badal Tripura happened without the consent and knowledge of Officer-In-Charge of Manubazar Police Station. As such, the massive complain and inconvenience arose from the part of the Non-Gazetted Police Officers and Staffs in respect of the release of the Officer-In-Charge from the ambit of punishment under law. Under the above circumstances, I do place an earnest request to put forward strict police action like arrest of involved Officer-In-Charge of Manubazar Police Station for abetment of the death of Tiprasa youth”, said Ranjit.

He further demanded strict police action like arrest of involved Officer-In-Charge of Manubazar Police Station for abetment of the death of Tiprasa youth Badal Tripura and arrange to make an effective enquiry of all the cases where proper medication not awarded to the arrested persons in police stations in the whole state of Tripura for a period of last two months with a view to eradicate the panic of the people in this state of Tripura.



## **NHRC directs officials to protect child rights**

<https://www.newindianexpress.com/states/andhra-pradesh/2024/Oct/20/nhrc-directs-officials-to-protect-child-rights>

She also examined the Poshan Abhiyan for women and children, anti-ragging measures, and grievance redressal committees in college.

Express News Service Updated on: 20 Oct 2024, 10:29 am 1 min read

GUNTUR: National Human Rights Commission (NHRC) Acting Chairperson Vijaya Bharati Sayani directed officials to protect citizens' basic constitutional rights, particularly those of children.

During a meeting with district officials, she reviewed multiple welfare programmes, including mid-day meals under the Dokka Sithamma scheme, the Sarvepalli Radhakrishna Mitra scheme, and school amenities through Mana Badi Mana Bhavishyath.

She also examined the Poshan Abhiyan for women and children, anti-ragging measures, and grievance redressal committees in college.

Sayani addressed healthcare programs like Rashtriya Bala Swastha and medical services from AIIMS, as well as Central schemes including PM Swanidhi, PM Awas Yojana, and incentives for transgenders and the specially-abled.

She urged the public to file complaints with the Human Rights Commission if their grievances remain unresolved by departments, noting that over 1.5 lakh complaints are received monthly.

Sayani emphasised the Right to Education and promised to submit a report to the commission based on the government's actions regarding issues found in tribal welfare hostels.

## **NHRC seeks report on 'rules flouted' to transport schoolkids**

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-investigates-school-transport-safety-violations-in-bhadrak/articleshow/114407379.cms>

Oct 21, 2024, 04.27 AM IST

Bhubaneswar: National Human Rights Commission (NHRC) has sought a detailed report from the Bhadrak collector and SP within six weeks on a plea alleging violation of the policy for transport of school children.

The commission passed the order on Oct 16 after hearing a petition filed by human rights activist and lawyer Radhakanta Tripathy. He contended that Lipipuspa Barik and seven other students from a school at Santhapara under Pirahat police station, travelling in an autorickshaw, met with an accident at Tihidi on Aug 3 due to lack of safety and violation of the Policy on Transport of School Children, 2016. The petition raised questions about the safety of schoolkids travelling in vehicles engaged by parents or schools across the state.

The commission took cognisance of the case on Aug 22 and directed the officials concerned to submit an action taken report in the matter. On Sept 10, Bhadrak SP submitted a factual inquiry report conducted by Chandabali subdivisional police officer. "Parents of the students engaged an autorickshaw for carrying their children to and from school. A case was registered, and the driver was arrested the very next day. Investigation into the matter is under way," read the report. However, NHRC did not receive any reply from the Bhadrak district magistrate despite a directive. The policy has detailed guidelines on requirements and standards to be followed regarding school buses and other similar vehicles. It is still not clear if the Bhadrak collector and the other officials from the police and transport department followed the guidelines under the policy, read the order.

NHRC asked the collector and SP to provide details of district-level interdepartmental committee meetings and inspections conducted, and the actions taken on identified unfit vehicles. Officers were asked to submit names of authorities/departments responsible for checking, banning the plying of unfit or overloaded vehicles, running on roads daily, endangering public life.

Cong panel to submit tech report on EVMA Congress panel is investigating claims of EVM battery issues in Haryana's assembly elections. The party aims to provide a technical report to the Election Commission. With upcoming elections in Maharashtra and Jharkhand, Congress is keen to prevent any alleged malfeasance. Key members are also gathering various data points and testimonies from involved candidates.114263165

Canada tracks Indian media, journals and submits report to foreign interference inquiryCanada's government has submitted a dossier to the foreign interference commission detailing social media posts by Indian journalists following Trudeaus statement on the killing of Hardeep Nijjar. The report highlights narratives from Modi-aligned media portraying Canadian diplomats negatively and accusing Canada of harboring terrorists. The diplomatic crisis could significantly impact Canadian foreign policy.114360499

Delhi Air Pollution: At 12.8%, transport primary vehicle of bad airNew Delhi's air quality declined to an AQI of 292, nearing the 'very poor' category. Pollution sources included PM10 particles, transport, and neighboring areas. PM2.5 levels were significantly above the national standard. Forecasts predict worsening conditions over the weekend due to unfavorable weather for dispersing pollutants, with AQI expected to remain poor to very poor.114358233

## NHRC ने अधिकारियों को बाल अधिकारों की रक्षा करने का निर्देश दिया

<https://jantaserishta.com/local/andhra-pradesh/nhrc-directs-officials-to-protect-child-rights-3595565>

20 Oct 2024 11:04 AM

GUNTUR गुंटूर: राष्ट्रीय मानवाधिकार आयोग National Human Rights Commission (एनएचआरसी) की कार्यवाहक अध्यक्ष विजया भारती सयानी ने अधिकारियों को नागरिकों के बुनियादी संवैधानिक अधिकारों, खासकर बच्चों के अधिकारों की रक्षा करने का निर्देश दिया। जिला अधिकारियों के साथ बैठक के दौरान, उन्होंने डोकका सिथम्मा योजना के तहत मध्याह्न भोजन, सर्वपल्ली राधाकृष्ण मित्र योजना और मन बड़ी मन भविष्यत के माध्यम से स्कूल सुविधाओं सहित कई कल्याणकारी कार्यक्रमों की समीक्षा की।

उन्होंने महिलाओं और बच्चों के लिए पोषण अभियान, रैगिंग विरोधी उपायों और कॉलेज में शिकायत निवारण समितियों की भी जांच की। सयानी ने राष्ट्रीय बाल स्वास्थ्य और एम्स से चिकित्सा सेवाओं जैसे स्वास्थ्य सेवा कार्यक्रमों के साथ-साथ पीएम स्वनिधि, पीएम आवास योजना और ट्रांसजेंडरों और विशेष रूप से विकलांगों के लिए प्रोत्साहन सहित केंद्रीय योजनाओं को संबोधित किया। उन्होंने जनता से आग्रह किया कि यदि उनकी शिकायतों का विभागों द्वारा समाधान नहीं किया जाता है तो वे मानवाधिकार आयोग में शिकायत दर्ज करें, उन्होंने कहा कि हर महीने 1.5 लाख से अधिक शिकायतें प्राप्त होती हैं। सयानी ने शिक्षा के अधिकार पर जोर दिया और आदिवासी कल्याण छात्रावासों Tribal Welfare Hostels में पाई गई समस्याओं के संबंध में सरकार की कार्रवाई के आधार पर आयोग को एक रिपोर्ट प्रस्तुत करने का वादा किया।



**Q. Recently, where was the national conference on the 'Rights of Older Persons' organized?**

<https://www.gktoday.in/question/recently-where-was-the-national-conference-on-the-rights-of-older-pers>

Answer: New Delhi

Notes: The NHRC organized a function and national conference on the rights of older persons for its 31st Foundation Day at Vigyan Bhawan, New Delhi. The NHRC was established on 12th October 1993. Vice President of India, Shri Jagdeep Dhankhar, was the Chief Guest. He stated that India's human rights record is unmatched, especially for minorities, marginalized, and vulnerable groups. The growing ageing population presents both opportunities and challenges. The Commission has taken steps to protect elderly rights, including forming a core group and issuing guidelines.

## शाहगंज कोतवाली में हिरासत में मौत का मामला:मानवाधिकार आयोग ने दर्ज की शिकायत, हाईकोर्ट के वकील ने की पैरवी

<https://www.bhaskar.com/local/uttar-pradesh/jaunpur/shahganj/news/case-of-death-in-custody-in-shahganj-police-station-133836459.html>

शाहगंज 11 घंटे पहले

जौनपुर की शाहगंज कोतवाली में हिरासत में हुई अर्धे राजमिस्त्री मटरू बिंद की मौत का मामला अब **राष्ट्रीय मानवाधिकार आयोग** तक पहुंच चुका है। इलाहाबाद हाईकोर्ट के अधिवक्ता डॉ. गजेन्द्र सिंह यादव द्वारा की गई पैरवी के बाद आयोग ने इस मामले को संज्ञान में लिया और जांच के आदेश दिए हैं। आयोग ने 17398/IN/2024 डायरी संख्या के तहत इस शिकायत को दर्ज किया है। इसे पुलिस हिरासत में हुई मौतों से जुड़े मामलों में न्याय दिलाने की दिशा में एक महत्वपूर्ण कदम माना जा रहा है।

गौरतलब है कि मटरू बिंद की मौत को लेकर घटना के बाद से ही परिजन पुलिस पर हत्या का आरोप लगा रहे हैं जबकि पुलिस इसे आत्महत्या बताने पर जोर दे रही थी। अधिवक्ता गजेन्द्र सिंह यादव ने इस मामले में स्पष्ट रूप से कहा कि पुलिस की शुरूआती जांच में जो लापरवाही और तथ्यों को छिपाने की कोशिश की गई, वह संदेह को और गहरा करती है। इस घटना में मृतक के परिजनों का कहना है कि पुलिस ने मटरू बिंद को जानबूझकर प्रताड़ित किया, जिसके परिणामस्वरूप उसकी मौत हुई।

### कोतवाली में फंदे से लटकती मिली थी लाश

मानवाधिकार आयोग में दर्ज की गई शिकायत से संभावना बढ़ी है कि अब इस मामले में सिर्फ पुलिस के दावे के आधार पर न्याय नहीं होगा, बल्कि एक निष्पक्ष जांच की उम्मीद की जा रही है। अधिवक्ता गजेन्द्र सिंह यादव ने आयोग से मांग की है कि इस मामले में शामिल पुलिसकर्मियों की भूमिका की गहराई से जांच की जाए, ताकि मटरू बिंद के परिवार को न्याय मिल सके।

यह घटना एक बार फिर पुलिस हिरासत में होने वाली मौतों के मामलों पर सवाल उठाती है और मानवाधिकार आयोग का इस पर संज्ञान लेना दर्शाता है कि अब इस तरह की घटनाओं को हल्के में नहीं लिया जाएगा। अब देखना यह होगा कि क्या पुलिस की जिम्मेदारी तय होती है, या फिर यह मामला भी अन्य मामलों की तरह फाइलों में दबा दिया जाएगा।

## #JaunpurNews : मटरू बिंद की हिरासत में मौत पर सवाल | #NayaSaveraNetwork

[https://www.nayasabera.com/2024/10/jaunpurnews-nayasaveranetwork\\_434.html](https://www.nayasabera.com/2024/10/jaunpurnews-nayasaveranetwork_434.html)

विज्ञापन के लिए सम्पर्क करें - हिम्मत बहादुर सिंह / जर्नलिस्ट अंकित - मो. 9792499320, 9807374781, 9324074534 अक्टूबर 20, 2024

मानवाधिकार आयोग ने दर्ज की शिकायत नया सवेरा नेटवर्क

शाहगंज, जौनपुर। स्थानीय कोतवाली में हिरासत में हुई मटरू बिंद की मौत का मामला अब **राष्ट्रीय मानवाधिकार आयोग** तक पहुंच चुका है। इलाहाबाद हाईकोर्ट के अधिवक्ता डॉ गजेंद्र सिंह यादव की पैरवी के बाद आयोग ने इस मामले को संज्ञान में लिया और जांच के आदेश दिए हैं। आयोग द्वारा डायरी संख्या के तहत इस शिकायत को दर्ज किया गया है, जो पुलिस हिरासत में हुई मौतों से जुड़े मामलों में न्याय दिलाने की दिशा में एक महत्वपूर्ण कदम माना जा रहा है।

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मानवाधिकार आयोग द्वारा दर्ज की गई यह शिकायत इस बात की पुष्टि करती है कि अब इस मामले में सिर्फ पुलिस के दावे के आधार पर न्याय नहीं होगा, बल्कि एक निष्पक्ष जांच की उम्मीद की जा रही है। अधिवक्ता गजेंद्र सिंह यादव ने आयोग से मांग की है कि इस मामले में शामिल पुलिसकर्मियों की भूमिका की गहराई से जांच की जाए ताकि मटरू बिंद के परिवार को न्याय मिल सके।